

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

24. IA 241/2024 In C.P. (IB)/882(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2024**

**NAME OF THE PARTIES: - Vishvas Power Engineering Services
Private Limited Through Its Authorised
Signatory
V/s
Dk Associates (Through Its Proprietor)
Dinesh Tarachand Tejwani
IN THE MATTER OF
DK Associates
V/s
Vishvas Power Engineering Services
Private Limited**

Section: Application under any other provisions- IBC U/s 9 of (IBC)

ORDER

IA.No.241/2024: - Adv Pratik Sarkar appeared for the Applicant through VC. Adv. Ashish Pyasi appeared for the Respondent through VC. Reply to the IA has not been filed by the Respondent though sufficient time has already been afforded. Counsel for the Respondent seeks one weeks' time to file the reply. Time granted. Let the reply be filed within a period of ten days failing which, right to file reply shall stand closed. List this matter on **12.06.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)